

ITEM NO.57

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4361/2014

JITENDER KUMAR SHUKLA

Petitioner(s)

VERSUS

THE STATE OF U.P. & ORS.

Respondent(s)

(with office report)

Date : 14/10/2015 This petition was called on for hearing today.

For Petitioner(s)

Dr. Kailash Chand, Adv.

For Respondent(s)

Ms. Neha Agarwal, Adv.

Mr. E. C. Agrawala, Adv.

Mr. Ashutosh Kr. Sharma, Adv.

Ms. Garima Prashad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The respondent Nos. 2 & 3 have failed to file the counter affidavit within the period stipulated under the rules. Ld. counsel for the respondent No. 1 has already filed the counter affidavit but he has failed to file the vakalatnama despite two opportunities. Therefore, the counter affidavit filed by him on behalf of the

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respondent No.1 is taken off the record. Therefore, Ld.counsel for the petitioner is directed to take fresh steps in respect of respondent No.1 within four weeks.

List the matter again on 12.01.2016.

(M V RAMESH)
Registrar

SB